

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 326

CA-12/2024 IA(CA)-236/2023 Cont.A-16/2023 IA(CA)-300/2023
IA(Com.A)- 237/2023 IA(Com.A)- 137/2024
In
CP-109(ND)/2023

IN THE MATTER OF:

Vinod Anand & Another

.....APPLICANT/PETITIONER

Vs

Golden Rolls Pvt. Ltd. & Ors

.....RESPONDENT

SECTION

U/s 241-242

Order delivered on 08.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Purti Gupta, Advocate.
For the Respondent : Mr. P.V. Kapur, Sr. Advocate with
Mr. Saurabh Kalia, Mr. Sidhant Kapur,
Mrs. Kaveri Kapur, Mr. Dhananjay Sahai
Mr. Shivraj Syal, Advocates for Respondent Nos. 2 to 7.

**HYBRID HEARING (PHYSICAL & VC)
ORDER**

CA-12/2024 IA(CA)-236/2023 Cont.A-16/2023 IA(CA)-300/2023

IA(Com.A)- 237/2023IA(Com.A)- 137/2024:-

The parties are directed to complete the pleadings in all pending interlocutory applications except where notice of Respondents have not been issued, if not already completed. The parties are also directed to file convenience compilation of all the documents before the next date of hearing.

List the matter on **22.07.2024** for arguments.

**Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

**Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**